

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.229/TL/2023

- Subject : Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking transmission licence for NRSS XXIX Transmission Limited for the Transmission Project to be constructed through Regulated Tariff Mechanism.
- Date of Hearing : **15.9.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : NRSS XXIX Transmission Limited (NRSS XXIX)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 24 Ors.
- Parties Present : Shri Aman Anand, Advocate, NRSS XXIX
Shri Aman Dixit, Advocate, NRSS XXIX
Ms. Natasha Debroy, Advocate, NRSS XXIX
Shri Yatin Sharma, CTUIL
Shri Ranjeet Singh, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence to the Petitioner in order to implement the Transmission Project, viz. "Augmentation of Transformation Capacity at Amargarh (GIS) S/s by 1 × 135 MVA, 400/220 kV ICT (3rd)" under the Regulated Tariff Mechanism. Learned counsel submitted that the Petitioner has already complied with all the procedural formalities required under the Transmission Licence Regulations, 2009. Learned counsel further submitted that although the Petitioner has not specifically prayed for relaxing the provisions of Regulation 6 of the Transmission Licence Regulations, 2009, the same may be considered by the Commission as having been done in the similarly placed cases.

2. The representative of the CTUIL submitted that CTUIL has already given its recommendations to the grant of a transmission licence to the Petitioner for implementing the Project under Section 15(4) of the Electricity Act, 2003.

3. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**